

GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 3491**  
**ANSWERED ON 31.03.2023**

**COMPENSATION FOR LALITPUR-SINGRAULI RAIL LINE PROJECT**

3491# SHRI AJAY PRATAP SINGH:

Will the Minister of RAILWAYS be pleased to state:

- (a) by when Railways would provide jobs to the persons whose land has been acquired for Lalitpur-Singrauli rail line before 11 November 2019;
- (b) whether Railways would provide jobs to the persons whose applications were not considered due to the omission by the revenue officials;
- (c) whether Government has announced an assistance amount of Rs. 5 lakh to the families who earn their living through the land in lieu of job; and
- (d) details of the families who have received the said assistance amount along with the families to whom payment is pending and if not, the reasons therefor?

**ANSWER**

MINISTER OF RAILWAYS, COMMUNICATIONS AND  
ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI ASHWINI VAISHNAW)

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(a) to (d) : For a Railway project, railway acquires land through concerned State District Authorities. All the activities in connection with land acquisition like assessment of land area, amount of compensation to land losers, etc. are under the purview of State Government. 1581 land losers of the Lalitpur-Singrauli Rail line project have been given employment.

In terms of Ministry of Railway's instructions dated 11.11.2019, a lump sum payment of Rupees Five lakhs is to be provided now to affected families who were primarily dependent on acquired land for livelihood i.e. cases where livelihood is affected by such acquisition or where entire land holding of the affected family have been acquired. The certification for loss of livelihood is done by the Competent Authority for Land Acquisition (CALA) or Collector.

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